

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-338/ND/2023
IA/1396/2024

IN THE MATTER OF:
Punjab National Bank

...PETITIONER

Vs

Mr. Kunal Jain

...RESPONDENT

Section
U/s 95(1) of IBC, 2016

Order delivered on 03.05.2024
Hybrid Hearing (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:
For the Petitioner/Applicant

:Adv. Videh Vaish, Adv. Lalit Mohan,
Adv. Aakansha, Adv. Sumbul Ara, Adv.
Farheen Islam, Adv. Geetanjali Singh
for RP Deepak Mittal.

For the Respondent

:Adv. Yashika Kapoor

ORDER

IA/1396/2024

Ld. counsel for the Resolution Professional is present and submitted that in terms of order dated 20.03.2024 they have served the notice to the Personal Guarantor and he sought time to file proof of service. None appeared on behalf of the Personal Guarantor. In the interest of justice, list the matter on **14.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)